

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP.11277/2002 in
Criminal Appeal No. 1308/2002

(From the judgement and order dated 30/11/2002 in TSC 8/92
of The ADDITIONAL COMMISSIONER, BHOPAL GAS VICTI)

JAMEEL AHMED & ANR.

Appellant (s)

VERSUS

STATE OF RAJASTHAN
(With Appln(s). for bail)

Respondent (s)

With

CRLMP 11661/2002 in Crl.A.1361/2002

Date : 27/01/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mr. U.R. Lalit, Sr. Adv.
Dr. Rajeev B. Masodkar, Adv
Mr. Anil Kumar Jha, Adv.

For Respondent (s) Mr. K.K. Sood, ASG
Mr. A. Mariarputham
Mr. P. Parmeswaran, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Crl.M.P.11277/2002 in Crl.Appeal 1308/2002:@@
CC

This application is filed by A5 and A6 who were convicted with the aid of Section 120B IPC for a period of five years each seek bail. The learned counsel for the petitioner submits that A-6 Ismail Bhai s/o Gulam Hussain is 82 years old and has already undergone one year's imprisonment. Having regard to this fact, we allow the application of bail in regard to A6 is concerned. He is directed to be released on bail on his furnishing bail bond in a sum of Rs. 25000/- with two sureties for the sum like to the satisfaction of the Designated Court, Ajmer.

.PA

- 2 -

As regards the first petitioner Jameel Ahmed, is concerned, his application for bail is not considered for the time being.

Crl.M.P. 11661/2002 in Crl.Appeal 1361/2002@@
CC

The matter is adjourned for two weeks.

.SP1

(Saroj Bala)

(Veera Verma)

PA to Addl. Registrar

Court Master